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W.P.No. 2872 & 5870 of 2021

and

W.M.P.Nos. 3211, 3213, 6462 & 6465 of 2021

B.PUGALENDHI, J.

The learned counsel appearing for the respondents in both the writ petitions submit that as per the regulation, a student can pursue the three year L.L.B.Hons. Degree course only with qualification of 10+2+3. However, in this case, the petitioners instead of +2 (Higher Secondary), have pursued polytechnic and thereafter, completed their Engineering degree by a regular course. It is the situation, which did not arise so far and this matter is likely to be listed before the General Council for approval. In view of the Covid-19 pandemic situation, the General Council meeting is held once in a month and therefore, the learned counsel submits that he needs some time to get written instructions in this regard.

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2. This Court, by order dated 23.02.2021 has directed the respondents to keep one post vacant and the counselling is also likely to start on 09.03.2021 and 10.03.2021. The learned counsel for the petitioners submits that in some of the colleges course have been commenced and the

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students are attending classes and if the petitioners application is not processed in the meantime, then they may not be having sufficient attendance for this academic year.

3. The petitioners have studied upto 10th standard and instead of +12, they have persued studies in polytechnic and thereafter, completed Engineering Degree and applied for three year L.L.B.Hons. law course. It appears that the petitioners have completed the courses on regular basis. However, they have completed degree without studying +2, instead they studied polytechnic, a diploma course for three years. It is informed that the issue has also been referred to the Bar Council of India and a decision has to be taken by them.

4. Considering the rival submissions made, there shall be an interim direction, directing the first respondent to permit the petitioner for counselling scheduled to be held on 9th & 10th of March, 2021 and admit the students, if they are otherwise eligible, after obtaining the undertaking that the admission is subject to the result of the writ petition. The petitioner

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shall also be permitted to attend classes and it is made clear that the admission is subject to the result of the writ petition.

08.03.2021

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Note: Issue order copy on 08.03.2021.

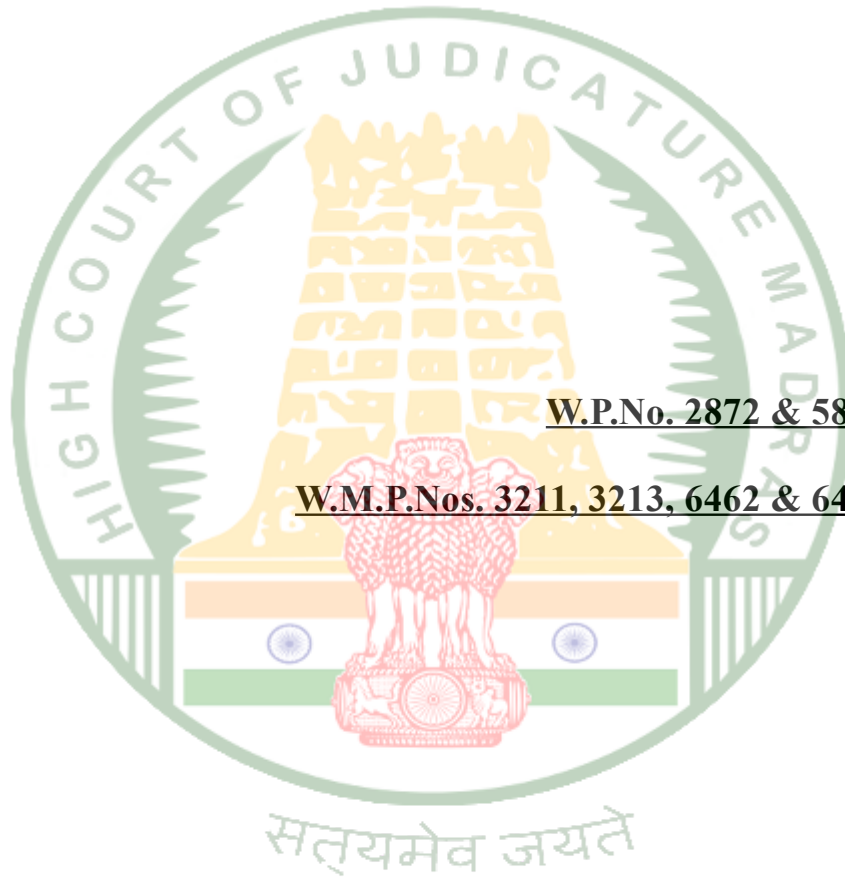


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W.P.No. 2872 of 2021
and W.M.P.Nos. 3213, 3211 of 2021

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W.P.No. 2872 & 5870 of 2021
and
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08.03.2021

W.P.Nos. 6349, 6351 and 6354 of 2021
and
W.M.P.Nos. 6962, 6964, 6967, 6968,
6971 and 6972 of 2021

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W.P.Nos. 6349, 6351 and 6354 of 2021
and
W.M.P.Nos. 6962, 6964, 6967, 6968,
6971 and 6972 of 2021

B.PUGALENDHI, J

The learned counsel appearing for the respondents would submit that as per the regulation, a student can pursue the three year L.L.B.Hons. Degree course only with qualification of 10+2+3. However, in this case, the petitioners instead of +2 (Higher Secondary), they have pursued polytechnic and thereafter, completed their Engineering degree by a regular course. It is the situation, which did not arise so far and these matters are likely to be listed before the General Council for approval. In view of the Covid-19 pandemic situation, the General Council meeting is held once in a month and therefore, the learned counsel submits that he needs some time to get written instructions in this regard.

2. This Court, by an order, dated 23/2/2021 had directed the respondents to keep one post vacant and the counselling is also likely to start on 09.03.2021 and 10.03.2021. The learned counsel for the petitioners

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submit that in some of the colleges, courses have been commenced and the students are attending classes and if the petitioners applications are not processed in the meantime, then they may not be having sufficient attendance for this academic year.

3. The petitioners have studied upto 10th standard and instead of +12, they have pursued studies in polytechnic and thereafter, completed Engineering Degree and applied for three year L.L.B.Hons. law course. It appears that the petitioners have completed the courses on regular basis. However, they have completed degree without studying +2, instead they studied polytechnic, a diploma course for three years. It is informed that the issue has also been referred to the Bar Council of India and a decision has to be taken by them.

4. Considering the rival submissions made, there shall be an order of interim direction, directing the first respondent to permit the petitioners for counselling scheduled to be held on 9th & 10th of March, 2021 and

W.P.Nos. 6349, 6351 and 6354 of 2021
and
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admit the students, if they are otherwise eligible, after obtaining the undertaking that the admission is subject to the result of the writ petitions.

The petitioners shall also be permitted to attend classes and it is made clear that the admission is subject to the result of the writ petitions.



10/3/2021

mvs.

Note: Issue order copy on 12/3/2021.

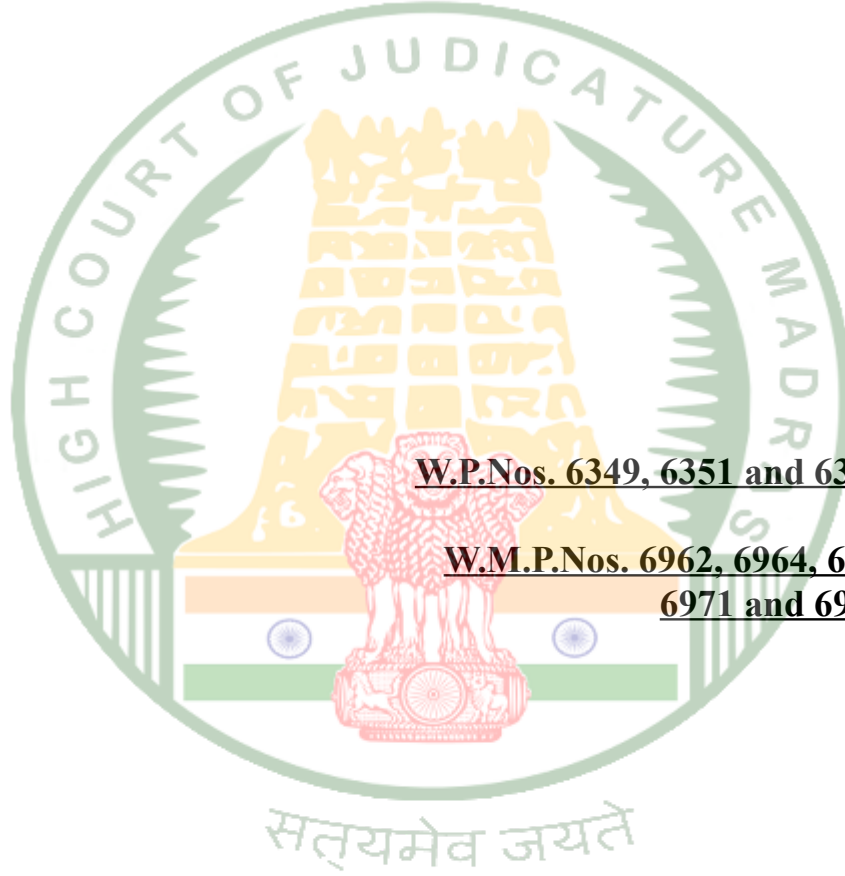
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W.P.Nos. 6349, 6351 and 6354 of 2021
and
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mvs.



W.P.Nos. 6349, 6351 and 6354 of 2021
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W.M.P.Nos. 6962, 6964, 6967, 6968,
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10/3/2021

**W.P.No.6637 of 2021 and
W.M.P.No.7194 of 2021**

B.PUGALENDHI, J.

Challenging the order of the first respondent, rejecting the petitioner's application for admission in L.L.B. Course and for a consequential direction to the first respondent to grant admission to the petitioner in LLB (3 years) degree course in the fourth respondent college for the academic year 2020-2021, the present writ petition has been filed. Pending the writ petition, the petitioner has filed the miscellaneous petition seeking interim direction.

2.Heard the learned counsel for the petitioner. Mr.V.Vasanthakumar, learned counsel takes notice for the first respondent.

3.The case of the petitioner is that after completing 10th standard, she has studied Diploma in polytechnic and thereafter, completed the degree in Anna University. Now, she has applied for LLB course in the fourth respondent college, offered by the first respondent University. The petitioner's application was rejected on the ground that she has not completed 10 +2 +3 which is the requirement as per the Bar Council Regulation.

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4.Learned counsel for the petitioner has brought to the notice of this Court that in a similar case in W.P.Nos.2872 and 5870 of 2021 and W.M.P.Nos.3211, 3213, 6462 and 6465 of 2021, by order dated 08.03.2021, this Court has directed the first respondent to permit the petitioner therein to participate in the counselling.

5.Learned counsel for the first respondent submitted that the second counselling is scheduled to be held soon.

6.Considering the submissions made, there shall be an interim direction to the first respondent to permit the petitioner to participate in the counselling and admit the student, if she is otherwise eligible, after obtaining an undertaking that the admission is subject to the result of the writ petition. The petitioner shall also be permitted to attend classes and it is made clear that the admission is subject to the result of the writ petition.

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12.03.2021

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W.M.P.No.7194 of 2021**

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